

Central Administrative Tribunal, Lucknow Bench, Lucknow

CONTEMPT PETITION NO.14/2009

IN

ORIGINAL APPLICATION No.62/2008

This the 09th day of July, 2009

Hon'ble Ms. Sadhna Srivastava, Member (J)
Hon'ble Dr. A.K. Mishra, Member-A

Durgesh Kumar aged about 29 years S/o Late Shri Ghanshyam P.A. Postal Department R/o Ghatampur, P.O. Bhimjatale (Milkipur) District Faizabad.

.....Applicant

By Advocate: Sri R.S. Gupta.

Versus

1. Smt. Neelam Srivastava, Chief Postmaster General, UI.P., Lucknow.

.....Respondents

By Advocate: Sri S.P. Singh for Dr. Neelam Shukla.

ORDER (craf)

By Ms. Sadhna Srivastava, Member-J

This CCP has been filed alleging non-compliance of the order dt. 16.09.2008 passed in O.A.No.62/2008. At the outset, we are constrained to say that application for contempt is misconceived. The reason is that this Tribunal issued a direction to the respondents to reconsider the claim of the applicant namely Durgesh Kumar for appointment on compassionate ground. The Respondent No.2 i.e. Chief Postmaster General U.P. Circle, Lucknow has already issued a direction in compliance of the order of the Tribunal on 15.12.2008 (Ann-3 filed alongwith the CCP) that the case of the applicant be considered in the next meeting of Circle Relaxation Committee (CRC). Therefore, there is no lapse on the part of the respondents. The reconsideration as observed by the Tribunal has to be done by the CRC, which is duly constituted authority for the purpose. It is not a case of non-compliance at

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all. The CRC has to meet periodically subject to availability of the vacancies within 5 % quota meant for appointment on compassionate ground.

2. Resultantly, the CCP is dismissed. Notice issued to respondent stands discharged.


(Dr. A.K. Mishra)

Member-A


(Ms. Sadhna Srivastava)

Member-J

Amit/-